

(d) Improvement in the working of the office is under review. In regard to part (b) of the question, it is the policy of the Department to meet the sudden increase of traffic and absenteeism of staff by employing staff on over-time. Such an arrangement is both economical and convenient.

Kavali Canal Scheme

2279. **Shri Osman Ali Khan:** Will the Minister of Irrigation and Power be pleased to state:

(a) whether Government have sanctioned the Kavali Canal Scheme in Andhra Pradesh; and

(b) if so, the details thereof?

The Deputy Minister of Irrigation and Power (Shri Hathi): (a) The answer is in the negative.

(b) Does not arise.

Propaganda against Family Planning

2280. **Shri Balakrishnan:** Will the Minister of Health be pleased to state:

(a) whether Government are aware that some newspapers are doing propaganda against the scheme of family planning;

(b) how far such propaganda has affected the scheme; and

(c) what action is proposed to check such propaganda?

The Minister of Health (Shri Karmarkar): (a) Yes, Sir. Some papers have published reports not favourable to the scheme.

(b) The propaganda against the Family Planning programme has not affected it as the programme is receiving support from the people.

(c) It is not proposed to taken any action to check the propaganda against the programme. Family planning is considered necessary to ensure health, harmony and happiness of every father, mother and their children. It is a social policy regarding family welfare giving the right to every family to have children by

their own choice. The rate of increase of about 2 per cent. per year of population cannot be viewed with complacency. Population should be stabilised to suit the resources of the country. The stabilisation of population is, therefore, considered an essential element in the strategy of development. The family planning services are offered entirely on voluntary basis. Family planning is a people's programme with Governmental assistance which also respects and appreciates the point of view of conscientious objectors.

बीकानेर डिवीजन म रेल के फाटक

२२८१. { श्री प० ला० बाहूपाल :
श्री लच्छी राम :

क्या रेलवे मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि बीकानेर डिवीजन में जो ग्राम रास्तों पर रेलवे क्रासिंग हैं वे देहाती क्षेत्रों में स्लीपर लगा कर बिल्कुल बन्द कर दिये गये हैं जिससे ग्रामीणों को लाइन पार करने में बड़ी कठिनाई और खतरे का सामना करना पड़ता है ;

(ख) क्या यह भी सच है कि जो रास्ते पक्के थे और जिन पर बसें चलती थीं वे रास्ते भी बन्द कर दिये गये हैं परन्तु फिर भी बस के ड्राइवरों और अन्य गाड़ी वालों ने उन सड़कों के आस पास में रास्ते निकाल लिये हैं ; और

(ग) यदि हां, तो इसके क्या कारण हैं ?

रेलवे उपमंत्री (श्री सै० वें० रामस्वामी):

(क) जी नहीं ।

(ख) और (ग). बीकानेर डिवीजन में जानवरों के लिये कुछ 'डी' दर्जे के सम-पार हैं जिनसे होकर गुजरने वाली सड़कों में राजस्थान सरकार ने हाल ही में रेल-प्रशामन को सूचना दिये बिना और वाहन-

यातायात के लिए उन समपारों का दर्जा ऊंचा करने की जिम्मेवारी लिये बिना, नुबार कर दिया है। यह उल्लेखनीय है कि 'डी' दर्जे के ऐसे समपार न तो वाहन-यातायात के लिये बनाये गये हैं और न उसके योग्य हैं। इसलिये सुरक्षा के लिये रेलवे को मजबूर हो कर ऐसे समपारों पर बाड़ लगानी पड़ी। ऐसे समपारों की बगल से बमों द्वारा रेलवे लाइन पार किये जाने के कुछ मामले रेलवे के नोटिस में आये और रेलवे द्वारा राजस्थान सरकार को तुरन्त बतता दिया गया है कि सुरक्षा की दृष्टि से इन तरह आना-जाना खतरनाक है। राज्य-सरकार से यह बताने के लिये भी कहा गया वाहन-यातायात के लिये वह किस-किस समपार का दर्जा बढ़ाना चाहती है। वर्तमान नियमों के अनुसार इस प्रकार दर्जा बढ़ाने का खर्च सड़क-अधिकारियों को देना पड़ेगा। राजस्थान सरकार से निश्चित प्रस्ताव और समपारों का दर्जा बढ़ाने का खर्च देने की मंजूरी मिलने पर आगे कार्रवाई की जायेगी।

Central Storage Depot, Kanpur

2282, **Shri S. M. Banerjee**: Will the Minister of **Food and Agriculture** be pleased to state:

(a) whether allegations have been made by some contractors against the contract of loading, unloading and transport of foodgrain bags at Central Storage Depot, Kanpur against the tender dated 18th June, 1960;

(b) if so, the details about this contract;

(c) the nature of allegations; and

(d) whether Government have investigated the allegations?

The Deputy Minister of Food and Agriculture (Shri A. M. Thomas): (a) to (d). Open tender notice was issued in May, 1960 for appointment of a contractor for handling and transport of foodgrains at the Central Foodgrains Storage Depot at Kanpur in September, 1960 when the previous contract was due to expire. Tenders were received in June, 1960 and

these were opened in the presence of eleven parties who responded to the open tender notice. No procedural irregularity was noticed and necessary calculations were made on the basis of the pattern of service in the previous year, as is done in all cases. It was found that the previous contractor was not the lowest tenderer. In July, 1960, when it was decided to appoint the lowest tenderer representations were received from the previous contractor and two other printing firms apparently controlled by the previous contractor. It was alleged in the representations that it was not necessary to provide for services relating to stencil marking on bags and standardisation of bags and, therefore, these services should be left out of consideration in the costing. On receipt of the allegation the case was fully examined and it was found that the previous contractor had, in fact, asked for payment for marking of bags at a much higher rate than what was received in the new tender. The service of standardisation was also included in the previous contract. In view of these reasons, it was not considered necessary to revise the earlier decision to award the contract to the lowest tenderer.

Lahori Gate Contractor

2283, **Shri B. K. Gaikwad**: Will the Minister of **Railways** be pleased to state:

(a) whether it is a fact that the contractor doing the job of loading and unloading on the Lahori Gate Railway Station, Delhi has been removed by Government and the job is being done departmentally;

(b) whether it is also a fact that the labour jamadars of the labourers' gang have been removed because they demand the labourers' dues;

(c) whether it is also a fact that the labourers have not received their dues from the contractor; and

(d) if so, the action taken thereon?

The Deputy Minister of Railways (Shri S. V. Ramaswamy): (a) Yes.